

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.14
C.P No. 102/2013
T.P No. 41/16

IN THE MATTER OF:

M.K Pandurang Setty and 5 others	Petitioner
v/s		
M/s. Krishna Flour Mills Private Limited and others	...	Respondent

Order under Section 397/398 of Companies Act, 1956

Order delivered on: 03.03.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Respondents No.1 to 5 : Shri Aditya Narayan

ORDER

1. Heard Shri Aditya Narayan, Learned Counsel for the Respondents No.1 to 5.
2. The Learned Counsel for the Respondents seeks three weeks time since they are filing an application to bring on record the Legal heirs of the Petitioner and also for filing the memo for settlement.
3. At the request of the Learned Counsel for the Respondents No.1 to 5, List the case on **19.04.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)